

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/398(KB)2021
IA(I.B.C)/858(KB)2024,
IA(I.B.C)/343(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16TH JULY 2024

IN THE MATTER OF	CENTRAL BANK OF INDIA VS ANIL KUMAR KEDIA
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

Ms. Usha Doshi, Adv.] For the Financial Creditor

Ms. Priyanka Gope, Adv.]

Ms. Priyanka Ajitsarva, RP-in-Person] For the Resolution Professional

Ms. Noelle Banerjee, Adv.] For the Personal Guarantor

Mr. Dipak Dey, Adv.]

Ms. Sucheta Mitra, Adv.]

Mr. Aniket Ojha, Adv.]

ORDER

1. Ld. Counsel/Authorised Representative appearing on behalf of the parties present.
2. Ld. Counsel appearing on behalf of the Personal Guarantor submits that she has already served a copy of the application being no. IA(I.B.C)/858(KB)2024 to the Financial Creditor and the Resolution Professional.
3. Since both the Ld. Counsels, i.e., Financial Creditor as well as the Resolution professional appearing-in-person denies the same. Let copy of the petition be provided to both the counsels.
4. It is made clear that no further adjournments would be granted on the next date.
5. List this matter for further consideration on **27.08.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**

Ar.